GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

RAJYA SABHA

UNSTARRED QUESTION NO. 2004

TO BE ANSWERED ON 23.12.2022

STRENGTHENING OF CYBER SECURITY

2004. DR. SUDHANSHU TRIVEDI:

Will the Minister of Electronics and Information Technology be pleased to state:

whether Government is planning to modify cyber laws to strengthen cyber security?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

The policies of the Government are aimed at ensuring an Open, Safe, Trusted and Accountable Internet for its users. With the expansion of the Internet and more and more Indians coming online, the need to strengthen cyber security has also grown. The challenges in securing the cyberspace flow from its vastness and borderless nature. Government is cognizant of these challenges.

The Indian Computer Emergency Response Team (CERT-In) is empowered by section 70B of the Information Technology Act, 2000 to issue guidelines relating to information security practices, procedures and prevention of cyber incidents and to give directions to service providers, intermediaries, data centres, bodies corporate and other persons. Pursuant to the provisions of the said section, CERT-In has issued guidelines and directions from time to time to strengthen cyber security. In April 2022, CERT-In has issued comprehensive directions to strengthen cyber security. These cover various relevant aspects relating to synchronisation of

ICT system clocks, maintenance of logs of ICT systems, subscriber/customer registrations details by data centres, Virtual Private Server providers, VPN Service providers, cloud service providers, and KYC norms and practices by virtual asset service providers, virtual asset exchange providers and custodian wallet providers. These directions aim at enhancing overall cyber security posture and ensure safe and trusted Internet in the country.

Government also receives suggestions from and engages in discussion with various relevant stakeholders to enhance cyber security, including through modification to relevant Acts, rules and regulations. Examination of such suggestions to the law is an ongoing process.
